

6<sup>th</sup> November, 2003

**Notification No. 96/2003 - Customs ( N.T )**

In exercise of the powers conferred by clause (aa ) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.12/97-CUSTOMS (N.T.), dated the 2<sup>nd</sup> April, 1997, namely : -

In the Table to the said notification, against serial number 4 relating to the State of Gujarat, after entry (vi) in column (3) and the corresponding entries relating thereto in column (4) , the following serial number and the entries shall be inserted, namely:-

| (3)               | (4)  |
|-------------------|--|
| "(vii) Ankleshwar | Unloading of imported goods and loading of export goods" |

D.S.Garbyal

Under Secretary to the Government of India

F.NO.434/62/94-CUS.IV

Note: The principal notification No.12/97-CUSTOMS(N.T.), dated the 2<sup>nd</sup> April,1997 was published in the Gazette of India, Extraordinary Part-II, section 3, sub-section( i ), vide G.S.R.193(E) dated the 2<sup>nd</sup> April,1997 and last amended by notification No.70/2003-CUSTOMS(N.T.) dated 10<sup>th</sup> September,2003, published in the Gazette of India, Extraordinary Part-II, section 3, sub-section( i ), vide G.S.R.721(E) dated the 10<sup>th</sup>September, 2003.